



By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/3003/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri N. U. Ahmed,
Addl. District & Sessions Judge,
Bijni, Chirang.

Dated Guwahati the 3rd June, 2019.

Sub: **Vehicle permission.**

Ref:- Your letter No.ADJB.VI-2/2019/1805 dated 30.05.2019.

Sir,

With reference to the above, I am directed to inform you that, you have been granted permission to proceed to Guwahati in the afternoon of 04.06.2019 by your Govt. allotted vehicle, at your own cost, subject to your prayer for station leave permission from the afternoon of 04.06.2019 (after Court Hours) till the morning of 06.06.2019 is granted by the Hon'ble District & Sessions Judge, Chirang.

Yours faithfully,

sdt-

3005
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-129/2006/30047A, dated 03'06'19

Copy to:

1. District and Sessions Judge, Chirang.
2. The Systems Analyst, Gauhati High Court.

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03/6/19

JT. REGISTRAR (VIGILANCE)

Blas